

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI.**

Original Application No. 45 of 2023.

Mr. Rajesh Khanna,
Son of Mr. Chandrababu,
No. 1/65, South Street,
Kaverirajapuram, Thiruvallur,
Tamil Nadu 631 210.

...APPLICANT.

-Vs-

The District Collector,
Thiruvallur District,
Thiruvallur. & 7 Others.

...RESPONDENTS.

TYPED SET OF PAPERS.

Sl No.	Dated	Particulars	Page Nos.
1.	24/12/2009	Certificate of Incorporation	1
2.	27/11/2017	Consent order to Establish	2 to 4
3.	28/10/2022	Payment of fee & application CTO	5
4.	14/03/2023	Consent order to operate	6 to 13
5.	NIL	Topo Plan of Village	14

Dated at Chennai on this the 13th day of September, 2023.


ADVOCATES FOR RESPONDENTS No. 7 & 8.



प्रारूप 1
पंजीकरण प्रमाण-पत्र

कॉर्पोरेट पहचान संख्या : U24211TN2009PTC074034

2009 - 2010

मैं एताद्वारा सत्यापित करता हूँ कि मेरा

SABARI CROP CARE SCIENCES PRIVATE LIMITED

का पंजीकरण, कंपनी अधिनियम 1956 (1956 का 1) के अंतर्गत आज किया जाता है और यह
कंपनी प्राइवेट लिमिटेड है।

यह निगमन-पत्र आज दिनांक चौबीस दिसम्बर दो हजार नौ को मेरे हस्ताक्षर से चेन्नई में जारी किया जाता
है।

Form 1

Certificate of Incorporation

Corporate Identity Number : U24211TN2009PTC074034

2009 - 2010

I hereby certify that SABARI CROP CARE SCIENCES PRIVATE LIMITED is this
day incorporated under the Companies Act, 1956 (No. 1 of 1956) and that the
company is private limited.

Given under my hand at Chennai this Twenty Fourth day of December Two
Thousand Nine.



(C RUPACHANDAR)

सहायक कंपनी रजिस्ट्रार / Assistant Registrar of Companies
चिन्नै, चेन्नई, अरुमान और निकोबार द्वीप
Tamil Nadu, Chennai, Arcaman and Nicobar Islands

कंपनी रजिस्ट्रार के कार्यालय अधिलेख में उपलब्ध पत्राक्षर का पता :

Mailing Address as per record available in Registrar of Companies office:

SABARI CROP CARE SCIENCES PRIVATE LIMITED
NO. 14, SWARNAMBIGAI NAGAR, VIRUGAMBAKKAM,
CHENNAI - 600092,
Tamil Nadu, INDIA



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TAMIL NADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. 170127965819 DATED: 27/11/2017.

PROCEEDINGS NO.F.0998TLR/OS/DEE/TNPCB/TLR/A/2017 DATED: 27/11/2017

SUB: TNPC Board-Consent for Establishment-M/s. SABARI CROP CARE SCIENCES (P) LTD . S.F. No. 355/2, KAVERIRAJAPURAM village, Tiruttani Taluk and Tiruvallur District - for the establishment or take steps to establish the industry under Section 21 of the Air(Prevention and control of Pollution)Act,1981, as amended in 1987(Central Act. 14 of 1981)-Issued -Reg.

REF: 1. Application for issue of CTE dt 13/06/2017
2. 151st Minutes of the meeting item No: 151-001
3.IR.No : F.0998TLR/OS/DEE/TLR/2017 dated 22/11/2017

Consent to establish or take steps to establish is hereby granted under Section 21 of the Air (Prevention and control of Pollution) Act,1981, as amended in 1987 and the Rules and Orders made there under to

The Director,
M/s . SABARI CROP CARE SCIENCES (P) LTD
S.F No.355/2,
KAVERIRAJAPURAM Village,
Tiruttani Taluk,
Tiruvallur District.

Authorizing occupier to establish or take steps to establish the industry in the site mentioned below:

S.F No. 355/2,
KAVERIRAJAPURAM Village,
Tiruttani Taluk,
Tiruvallur District.

This Consent to establish is valid upto **November 26, 2022**, or till the industry obtains consent to operate under Section 21 of the Air (Prevention and control of Pollution) Act, 1981, as amended in 1987 whichever is earlier subject to special and general conditions enclosed.

**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
TIRUVALLUR**

To
The Director,
M/s.SABARI CROP CARE SCIENCES (P) LTD,
Kaverirajapuram Village, Tiruttani Taluk, Tiruvallur District,Tiruvallur District
Pin: 631210

Copy to:

1. The Commissioner, TIRUVALLUR District, Tiruttani Taluk, Tiruvallur District

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SPECIAL CONDITIONS

1. This consent to establish is valid for establishing the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Pesticides Formulation of Solid type Agro chemicals (dusting Powder, Granules, Wetttable Powder, suspension Powder)	150	Ton/Month
2.	Pesticide Formulation of Liquid type agro chemicals (Emulsion concentrate and suspension concentrate)	120.0	KL / MONTH

2. This consent to establish is valid for establishing the facility with the below mentioned emission/noise sources along with the control measures and/or stack .Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent has to be obtained if necessary.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm3/hr
01	Blending Area	Wet scrubber with stack	6	
02	DG SET - 125 KVA	Stack	5	
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	DG set	Noise	Acoustic enclosure	

3. **Additional Conditions:**

1.The unit shall provide wet scrubber attached to the liquid formulation section as proposed.

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
TIRUVALLUR

(4)

GENERAL CONDITIONS

1. This consent to establish cannot be construed as consent to operate and the unit shall not commence the operation without obtaining the Consent to operate.
2. The applicant shall make a request for grant of consent to operate at least thirty days, before the commissioning of trial production.
3. Any Change in the details furnished in the conditions has to be brought to the notice of the Board and got approved by the Board, before obtaining consent to operate under the said Act.
4. The unit has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances (wherever applicable).
5. Consent to operate will not be issued unless the unit complies with the conditions of consent to establish.
6. The unit shall provide adequate water sprinklers for the control of dust emission during the loading and unloading of construction material so as to minimize the dust emission.
7. The unit shall provide water sprinklers along the temporary roads inside the premises to avoid fugitive dust emission during the vehicle movements.
8. The unit shall develop green belt of adequate width around the premises.
9. In case there is any change in the management, the unit shall inform the change with relevant documents immediately.

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
TIRUVALLUR

**** This consent order is computer generated by OCMMS of TNPCB and no signature is needed****

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TAMIL NADU POLLUTION CONTROL BOARD

OFFICE OF :

Appl. No

DOC TYPE :

OFFICE CODE :

48546648

CODE :

CASH RECEIPT NO. 162603

ACCOUNTS				S.L			

Date: 28.10.2022

Received from M/s. Sabari Crop Care Sciences (P) Ltd
S.no: 355/2, Kaverirajapuram village, Tiruttani, TN - Dist 631210
 the sum of Rupees One lakh forty three thousand Two hundred
Only

in cash / by D.D. / Banker's Cheque No. 119846 dated 27.10.2022

drawn on IOB Payable at Chennai

towards Cess / EMD / SD / Consent Fee to Air / Water / Analysis fees / AAQS / VEM Test Fees / ETI / Other.....

CF (2017-2027)

Rs. 1,43,200/-

For R. Anbukani
 District Signature & Seal of District Engineer
 Tamil Nadu Pollution Control Board
 Tiruvallur



TAMILNADU POLLUTION CONTROL BOARD

Category of the Industry :

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E

76
அழகு
சூழல்தான்

CONSENT ORDER NO. 2305151039633 DATED: 14/03/2023.

PROCEEDINGS NO.F.0998TLR/OS/DEE/TNPCB/TLR/W/2023 DATED: 14/03/2023

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE – DIRECT -M/s. SABARI CROP CARE SCIENCES (P) LTD , S.F.No. 355/2, KAVERIRAJAPURAM villageTiruttani Taluk and Tiruvallur District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

Ref: 1. CTE Proc. No. F.0998TLR/OS/DEE/TNPCB/TLR/W&A/2017 DATED: 27/11/2017
2. Unit's online application for CTO vide application No. 51039633 dated: 12.03.2023.
3. IR.No : F.0998TLR/OS/AEE/TLR/2023 dated 13/03/2023.
4.Minutes of 297th DLCCC meeting held on 14.03.2023 vide Item No.297-02.

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Director,
M/s. SABARI CROP CARE SCIENCES (P) LTD
S.F.No.355/2,
KAVERIRAJAPURAM Village,
Tiruttani Taluk,
Tiruvallur District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed

This CONSENT is valid for the period ending March 31, 2027

PARLUSANAM
SAVCHANDRAN
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
TIRUVALLUR

To
The Director,
M/s.SABARI CROP CARE SCIENCES (P) LTD,
No.14/29A, Swarnambigai Nagar Main Rond,
Virugambakkam,
Chennai.

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TAMILNADU POLLUTION CONTROL BOARD

Pin: 600092

Copy to:

1. The Commissioner, TIRUVALANGADU-Panchayat Union, Tiruttani Taluk, Tiruvallur District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. The District Environmental Engineer, Tamil Nadu Pollution Control Board, TIRUVALUR for favour of kind information.
4. File



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TAMILNADU POLLUTION CONTROL BOARD
SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	1.CHLORPYRIFOS 20% EC	25	Tons/Month
2.	2.CYPERMETHRIN 10% EC	15	Tons/Month
3.	3.CYPERMETHRIN 25% EC	10	Tons/Month
4.	4.CHLORPYRIFOS 16% + ALPHACYPERMETHRIN 1% EC	10	Tons/Month
5.	5.LAMBDA CYHALOTHRIN 2.5% EC	5	Tons/Month
6.	6.LAMBDA CYHALOTHRIN 5% EC	35	Tons/Month
7.	7.MALATHION 50% EC	10	Tons/Month
8.	8.PROFENOFOS 50% EC	5	Tons/Month
9.	9.CHLORPYRIFOS 50% EC	20	Tons/Month
10.	10.BIFENTHRIN 10% EC	5	Tons/Month
11.	11.ALPHACYPERMETHRIN 10% EC	10	Tons/Month
12.	12.IMIDACLOPRID 30.5% SC	15	Tons/Month
13.	13.HEXACONAZOLE 5% SC	10	Tons/Month
14.	14.PARAQUATDICHLORIDE 24% SL	30	Tons/Month
15.	15.MONOCROTOPHOS 36% SL	12	Tons/Month
16.	16.IMIDACLOPRID 17.8% SL	25	Tons/Month
17.	17.ACEPHATE 75% SP	10	Tons/Month
18.	18.ACETAMIPRID 20% SP	10	Tons/Month
19.	19.CHLORPYRIFOS 1.5% DP	15	Tons/Month
20.	20.CARBENDAZIM 50% WP	20	Tons/Month
21.	21.CARBENDAZIM 12% + MANCOZEB 63% WP	18	Tons/Month
22.	22.MANCOZEB 75% WP	35	Tons/Month
23.	23.SULPHUR 80% WG	35	Tons/Month
24.	24.THIAMETHOXAM 25% WG	30	Tons/Month
25.	25.CARTAPHYDROCHLORIDE 4% GR	10	Tons/Month

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	1.6	On industrys own land
Effluent Type : Trade Effluent			
1.	Trade Effluent	0.03	Solar Evaporation Pans

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.

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TAMILNADU POLLUTION CONTROL BOARD

Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS - Nos				
			Sewage		Trade Effluent		
			1	2	1	2	
1.	pH		5.5 to 9		5.5 to 9		
2.	Temperature	oC	-		shall not exceed 5°C above the receiving water temperature		
3.	Particle size of Suspended solids	-	-		shall pass 850 micron IS sieve		
4.	Total Suspended Solids	mg/l	30		100		
5.	Total Dissolved solids (inorganic)	mg/l	-		2100		
6.	Oil & Grease	mg/l	-		10		
7.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20		30		
8.	Chemical Oxygen Demand	mg/l	-		250		
9.	Chloride (as Cl)	mg/l	-		1000		
10.	Sulphates (as SO4)	mg/l	-		1000		
11.	Total Residual Chlorine	mg/l	-		1		
12.	Ammonical Nitrogen (as N)	mg/l	-		50		
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-		100		
14.	Free Ammonia (as NH3)	mg/l	-		5		
15.	Arsenic (as As)	mg/l	-		0.2		
16.	Mercury (as Hg)	mg/l	-		0.01		
17.	Lead (as Pb)	mg/l	-		0.1		
18.	Cadmium (as Cd)	mg/l	-		2		
19.	Hexavalent Chromium (as Cr+6)	mg/l	-		0.1		
20.	Total Chromium (as Cr)	mg/l	-		2		
21.	Copper (as Cu)	mg/l	-		3		
22.	Zinc (as Zn)	mg/l	-		1		
23.	Selenium (as Se)	mg/l	-		0.05		
24.	Nickel (as Ni)	mg/l	-		3		
25.	Boron (as B)	mg/l	-		2		
26.	Percent Sodium	%	-		-		
27.	Residual Sodium Carbonate	mg/l	-		-		
28.	Cyanide (as CN)	mg/l	-		0.2		
29.	Fluoride (as F)	mg/l	-		2		
30.	Dissolved Phosphates (as P)	mg/l	-		5		
31.	Sulphide (as S)	mg/l	-		2		
32.	Pesticides	mg/l	-		-		
33.	Phenolic Compounds (as C6H5OH)	mg/l	-		1		
34.	Radioactive materials a) Alpha emitters	micro curie/ml	-		10-7		
35.	Radioactive materials b) Beta emitters	micro curie/ml	-		10-6		

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TAMILNADU POLLUTION CONTROL BOARD

36.	Fecal Coliform	MPN/100ml	-	-	-	-	-	-
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4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl No.3 above or to achieve the zero liquid discharge of effluent as applicable.
5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
 - a. Industrial Cooling, Spraying in mine pits or boiler feed.
 - b. Domestic purpose.
 - c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
 - i) The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
 - ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
 - iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
 - iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
 - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

Special Additional Conditions:

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

Additional Conditions:

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TAMILNADU POLLUTION CONTROL BOARD

1. The unit shall treat and dispose the sewage through septic tank and soak pit provided.
2. The unit shall ensure that wet scrubber bleed off generated is disposed to Elevated solar Evaporation Pan.
3. The unit shall not manufacture the products which are banned by Govt. of India., Ministry of Agriculture (Department of Agriculture & Co-operation) Directorate of plant Protection , Quarantine, & Storage, Central insecticides Board and registration committee.
4. The unit shall not use "Use and throwaway plastics" irrespective of thickness such as plastic sheets used for food wrapping, spreading on dining etc; plastic plates, plastics coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags within the premises. Instead the unit shall encourage use of eco-friendly alternatives such as banana leaf, Arecanut palm plate, stainless steel, Glass, Porcelain plates/cups, Cloth bag, Jute bag etc.,.
5. The unit shall comply with the E-Waste Management Rules 2016. E Waste as listed in Schedule -I, generated by them shall be channelized through collection centre or dealer of authorized producer or the dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler. The unit shall maintain records of e-waste generated by them in Form-2 and make such records available for scrutiny by the TNPCB. The unit shall file annual returns in Form -3, to the TNPCB on or before the 30th day of June following the financial year.
- 6., The unit shall not carryout the manual cleaning of septic tank, under any circumstance.
7. The unit shall furnish the Auditor's certificate every year for the Gross Fixed Assets showing the value of the land, building, machinery, etc. without depreciation and shall remit the consent fee as and when demanded by the Board if any due to revision
8. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the units as per law.

**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
TIRUVALLUR**



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TAMILNADU POLLUTION CONTROL BOARD

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
 - a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
 - b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable).
 - c) Yearly Environmental Statement for the period from 1st April to 31st March in Form -V before the end of the subsequent 30th September of every year (if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Porombok lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.

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TAMILNADU POLLUTION CONTROL BOARD

20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

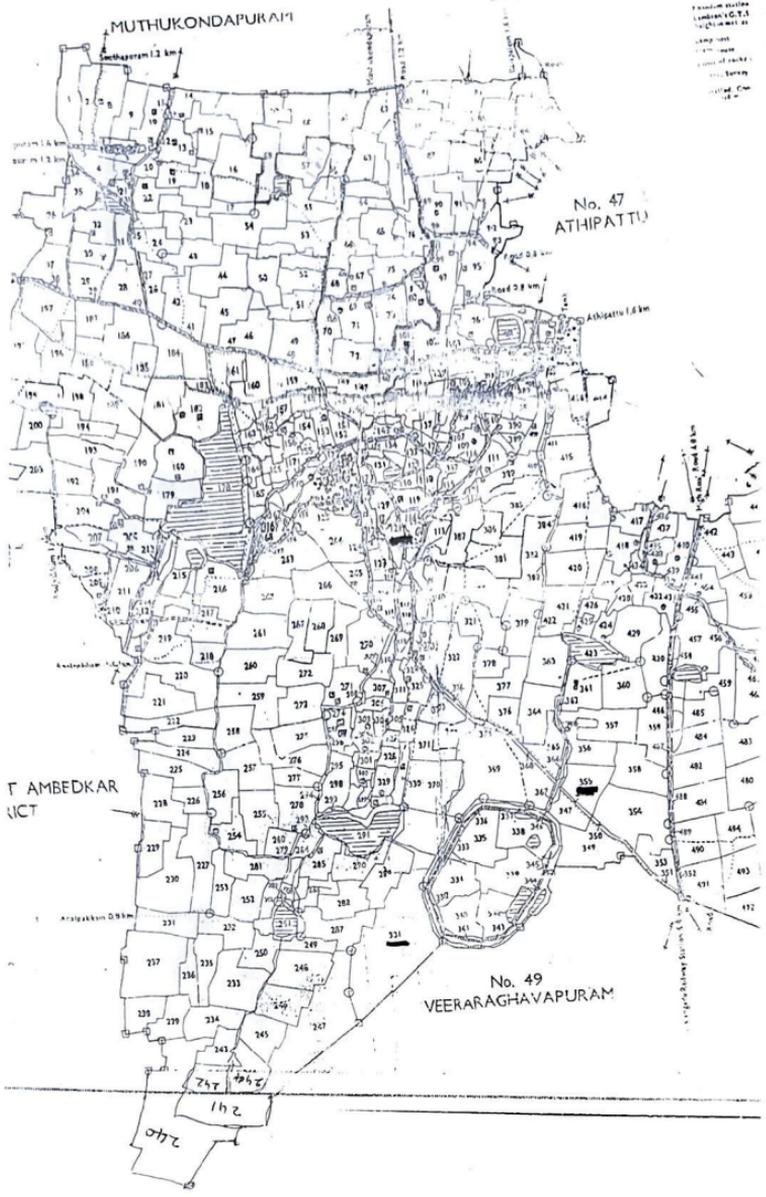
FABUSANAM
RABICHANDRAN

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
TIRUVALLUR

MUTHUKONDAPUKA 1

Scale 1:50,000
Projection: Indian
Datum: C.T.S.
Scale: 1 cm = 0.5 km
Date of Survey: 1957
Sheet No. 14

14



No. 47
ATHIPATTU

F AMBEDKAR
VICT

No. 49
VEERARAGHAVAPURAM

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**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI.
Original Application No. 45 of 2023.**

Mr. Rajesh Khanna,
Son of Mr. Chandrababu,

...APPLICANT.

-Vs-

The District Collector, Thiruvallur District,
Thiruvallur. & 7 Others.

...RESPONDENTS.

TYPED SET OF PAPERS.

Advocates for Respondent No. 7 & 8.

M/s V Jayachandran (Ms.213/1991)
P Shri Santhaaji (Ms.1034/1994) and
S Jothis Muppudathi (Ms. 418/2007
No. 306, 3rd Floor, Kavery Complex,
Nungambakkam, Chennai 600 034.